## GOVERNMENT OF INDIA

HOME AFFAIRS
LOK SABHA
STARRED QUESTION NO:650
ANSWERED ON:22.05.2012
MISUSE OF FOREIGN CONTRIBUTIONS BY NGOS
Patasani Dr. (Prof.) Prasanna Kumar;Yadav Shri Hukamdeo Narayan

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) the manner in which the Government monitors the receipt and utilisation of foreign contributions received by the NonGovernmental Organisations (NGOs);
(b) whether the Union Government has received complaints against various NGOs being run by the family members of retired/ serving Government officers;
(c) if so, the details thereof;
(d) whether the Government has also received complaints that certain organisations used the said foreign funds against national interests and if so, the details thereof;and
(e) the action taken by the Government in such cases and also for strengthening the monitoring system?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLYRAMACHANDRAN)
(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 650 FOR 22.5.2012.
(a): The Government monitors the receipt and utilization of foreign contributions by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act.
(b): No, Madam.
(c): Does not arise.
(d): There are reports of some organizations diverting funds for purposes other than the purposes for which the funds were meant. Such cases are being looked into.
(e): On the basis of the complaints received in the past and enquiries made, 24 cases have been referred to $\mathrm{CBI}, 7$ cases have been given to State Police, 35 NGOs have been placed in Prior Permission category, Accounts of 30 NGOs have been frozen and 70 NGOs have been prohibited from receiving foreign contribution. The FCRA Wing of the Ministry of Home Affairs is being strengthened by creation of new posts.

